

Central Administrative Tribunal
Principal Bench.

RA 40/97
in
OA 1416/96

(2)

New Delhi this the 13 th day of February, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

1. Parvez Naqvi,
S/o M.H. Naqvi,
Working as C I (Motor Mechanic Instructor),
Arab Ki Sarai, Nizamuddin, New Delhi.
R/o 68/D, Thompson Road,
New Delhi.
2. M.H. Naqvi, Retd. Principal,
School No.1, Govt. Sr. Sec. School,
Jamamasjid, Delhi
R/o 68/D, Thompson Road,
New Delhi.

. . . Applicants.

By Advocate Shri H.K. Gangwani.

Versus

1. The Secretary,
M/o Housing and Urban Development,
Nirman Bhawan,
New Delhi.
2. Director of Estate,
Dte. of Estate,
Nirman Bhawan,
New Delhi.
3. The Estate Officer,
Dte. of Estate (Litigation),
Nirman Bhawan,
New Delhi.
4. The Secretary,
Delhi Administration,
5, Shannath Marg,
Delhi.

. . . Respondents.

O R D E R (BY CIRCULATION)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

This is a Review Application filed by the applicant seeking review of the judgement dated 20.1.1997 in O.A. 1416/96.

2. The applicants have tried to show that the impugned order is wrong on the basis of a number of decisions which have been cited in the Review Application. In the earlier O.A. filed by the applicants

(3)

(O.A. 1252/96), the Court had come to a conclusion that the applicant has failed to furnish any material to establish that he was entitled to regularisation of the premises in question and the applicant was not employed in an eligible office. Since the same issues were reagitated in O.A. 1416/96 which were not disputed by the learned counsel for the applicant, the application was dismissed as barred by the principles of res judicata. No error on the face of the record has been pointed out and it is settled position of law that the Review Application cannot be the remedy for seeking relief only because the applicant states that the decision is wrong. The Review Application is accordingly dismissed.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)
13/2/97

'SRD'